CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.282/11

Monday this the 12th day of November 2012

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

K.Aboobacker, S/o.late Mohammed, Retired Erector Construction Chinaware, South East Central Railway, Bilaspur. Residing at Kolakanni House, Kuruva, Makara Parambu PO, Malappuram District, Kerala – 676 507.

..Applicant

(By Advocate Mr.P.A.Kumaran)

Versus

- 1. Union of India represented by the Secretary to Government of India, Ministry of Railways, New Delhi.
- 2. Chief General Manager, South East Central Railway, Bilaspur.
- 3. The Deputy Chief Engineer, Construction, South East Central Railway, Nagpur.
- 4. Senior Divisional Personal Officer, Nagpur Division, South East Central Railway, Nagpur. ...Respondents

(By Advocate Mr. Thomas Mathew Nellimoottil)

This application having been heard on 12th November 2012 this Tribunal on the same day delivered the following:-

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant through this Original Application has sought for the following reliefs:-

Counsel for the applicant submitted that it is only the DCRG part 4. that has not so far been finalized and the dues has not so far been paid. Counsel for the respondents submitted that all the dues have been paid including DCRG. Since counsel for the applicant says that the DCRG has not been received, the respondents shall verify the records and ensure that if the arrears of DCRG has not so far been paid to the applicant, the same shall be paid within a period of six weeks from today. The O.A is disposed of accordingly.

(Dated this the 12th day of November 2012)

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